GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 3366 TO BE ANSWERED ON THE 31/03/2023

FARMERS AGITATION IN INDIA

3366. DR. AMEE YAJNIK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the reasons for the farmers agitation in India after the repeal of the three agricultural laws passed by the Parliament in September, 2020;

(b) whether Government has neglected the farming community in the Union Budget 2023-24, due to which the farmers of Punjab protested, if so, the reasons therefor; and

(c) whether Government intends to withdraw the cases registered against the farmers during the farmers protest, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a): The Farm Laws Repeal Bill, 2021 has been passed by both houses of Parliament on 29.11.2021.

(b): No Sir.

(c): State Governments take care of law and order in the respective States and take decisions for registering/ withdrawal of criminal cases and record is also maintained by them.
